

IN THE SUPREME COURT OF INDIA  
INHERENT JURISDICTION

REVIEW PETITION (CRIMINAL) NOS. \_\_\_\_\_ OF 2024  
DIARY NO. 50448 OF 2023  
IN  
CRIMINAL APPEAL NOS.3051-3052 OF 2023,

Union of India & Ors. .... Petitioner(s)

VERSUS

Pankaj Bansal .... Respondent(s)

O R D E R

Application for oral hearing is rejected.

Delay condoned.

We have carefully gone through the review petitions and the connected papers. We do not find any error, much less apparent, in the order impugned, warranting its reconsideration.

The review petitions are dismissed accordingly.

Pending application, if any, stands disposed of.

..... J.  
(A.S. BOPANNA)

.....J.  
(SANJAY KUMAR)

New Delhi  
March 20, 2024

ITEM NO.1003

SECTION II-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

REVIEW PETITION (CRIMINAL) Diary No.50448/2023 IN  
CRIMINAL APPEAL NOS. 3051-3052/2023

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

PANKAJ BANSAL

Respondent(s)

(IA No. 251889/2023 - CONDONATION OF DELAY IN FILING REVIEW  
PETITION, IA No. 251887/2023 - EX-PARTE STAY AND IA No.251886/2023  
- ORAL HEARING)

Date : 20-03-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.S. BOPANNA  
HON'BLE MR. JUSTICE SANJAY KUMAR

By Circulation

UPON perusing papers the Court made the following  
O R D E R

Application for oral hearing is rejected.

Delay condoned.

The Review Petitions are dismissed in terms of signed  
order.

Pending application(s),if any, shall stand disposed of.

(RAJNI MUKHI)  
COURT MASTER (SH)

(DIPTI KHURANA)  
ASSISTANT REGISTRAR

(Signed order is placed on the file)